

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr.M.P. No. 262 of 2021

Manoj Kumar Jain ... Petitioner  
Versus  
The State of Jharkhand ... Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : None  
For the State : Mr. Rakesh Ranjan , Addl. P.P.

**04 / 26.03.2021** Heard the learned Addl. PP through Video Conferencing. No one turns up on behalf of the petitioner.

The petitioner is directed to file supplementary affidavit showing proof of deposit of cash security of Rs. 10,000/- in terms of the order dated 10.11.2020 passed in A.B.A. No.5758 of 2020.

It is ordered that in case, the petitioner tenders the same, the same be accepted by the court concerned.

List this case after filing of the supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this criminal miscellaneous petition will stand dismissed without further reference to the Bench.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-